

SECTION XVI

LISTED ON: 16.11.2016

COURT NO.: 5

ITEM NO. : 303

IN THE SUPREME COURT OF INDIA

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 22304-22306, 22947-22949, 24845-24847 and 31449 OF 2015 and SLP(C).....CC No. 17107 of 2016 & SLP(C).....CC No. 17117-17121 of 2016

(With Prayer for Interim-Relief)

With

INTERLOCOUTORY APPLICATIONS NOS. 10-12 & 13-15

(Application for vacating stay and exemption from filing official translation filed by Ms. Namita Choudhary, advocate in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 16-18

(Application for intervention filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS.....

(Application for modification of the courts order dated 14.8.2015 filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS Nos. 10, 11, 12, 13 & 14

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS Nos. 13-15

(Application for direction filed by Mr. K.K Jaipurjar in SLP (C) No. 24845-47/2015)

With

INTERLOCOUTORY APPLICATIONS Nos. 15, 16, 17 & 18

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS Nos. 19, 20 & 21

(Application for deletion filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 39-41

(Application for impleadment filed by Mr. G.P Srivastava in SLP (C) No. 22304-06/2015)

With

INTERLOCOUTORY APPLICATIONS Nos. 19-20

(Application for deletion of proforma respondents in SLP (C) No. 22304-06/2015 filed by Mr. Anurag Pandey)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 21-23

(Application for impleadment filed by Ms. Udita Singh in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 42-44

(Application for impleadment filed by Ms. Reena Pandey SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 27-29

(Application for impleadment filed by Mr. Gopal Jha in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 30-32

(Application for impleadment filed by Mr. Dushyant Parashar in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 36-38

(Application for directions filed by Mr. Himanshu Munshi in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 45-47

(Application for impleadment filed by Mr. Himanshu Munshi in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 48-50

(Application for impleadment filed by Mr. Dushyant Parashar in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. ...

(Application for impleadment filed by Mr. Gopal Jha in SLP (C) No. 22304-06/2015)

WITH

INTERLOCOUTORY APPLICATIONS NOS. ...

(Application for impleadment filed by Dr. S.K. Verma in SLP (C) No. 22304-06/2015)

IN

INTERLOCOUTORY APPLICATIONS NOS. 16-18

(Application for permission to file additional documents filed by Mr. K.K. Jaipuriar in SLP (C) No. 24845-24847/2015)

AND

CONTEMPT PETITION No. 367-369 of 2016

WITH

INTERLOCOUTORY APPLICATION NO. 1-3

(application for exemption from filing O.T.)

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC.

...PETITIONER(S)

VERSUS

THE STATE OF BIHAR & OTHERS ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 04.10.2016, when the court was pleased to pass the following Order:

"Heard learned counsel for the partis at length.

Matters remained part heard.

List the matters on 9th November, 2016 as part heard on the top of the Board subject to overnight part heard matter."

SLP(C) No. 22304-22306 of 2015

It is submitted that Dr. S. K. Verma, Advocate has on 28.10.2016 filed application for Impleadment to implead party as petitioner alongwith vakalatanama which is defective as copy of the same is not served on other side Advocates i.e. Ms. Namita Choudhary & M/s. L.R. Singh, Chandra Prakash, Gopal Singh. However copy of the defective application is circulated before the Hon'ble Court.

Service of notice at the SLP stage is complete on all the respondents except respondent No. 19 in SLP(C) NO. 22304 of 2015.

CONTEMPT PETITION (C) No. 367-369 OF 2016 IN SLP(C) No. 22304-22306/2015

Service of contempt notice is complete all on the alleged contemnors.

SLP(C) No. 22947-49/2015

It is submitted that service of notice on respondent nos. 19, 59, 70, 76 and 81 in SLP(c) No. 22947/2015, respondent nos.9 to 53 in SLP(C) No.22948/2015 and respondent Nos. 8-9, 11,12 & 13-14 in SLP(C) No. 22949/2015 is incomplete. Counsel for the petitioner has not taken fresh steps to effect service on unserved aforesaid respondent vide Ld. Registrar's order dated 9.12.2015.

SLP(C) No. 24845-24847 of 2015

Service of notice is complete on all the respondents in all the SLPs.

SLP(C) No.31449 of 2015

It is submitted that Counsel for the petitioner has not filed affidavit of Dasti service of respondent Nos. 9, 17, 20-21, 26, 29, 36, 41-42, 47, 51, and 69. Service of notice is still incomplete on above-said respondents.

SLP(C).....CC No. 17107 of 2016 & SLP(C).....CC No. 17117-17121 of 2016

The matters above-mentioned were listed before the Hon'ble Court on 04.10.2016, when the court was pleased to pass the following Order:

"Tag with SLP(C)No.22304-22306/2015 and connected matters.

It is submitted that these are fresh matters.

The matters alongwith applications above-mentioned are listed before the Hon'ble court with this Office Report.

Dated this the 15th day of November, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Anurag Pandey, Advocate
Ms. Pragya Baghel, Advocate
Mr. K.K. Jaipurkar, Advocate
Ms. Namita Choudhary, Advocate
Mr. Arun K. Sinha, Advocate
Mr. Gopal Singh, Advocate
Mr. L.R. Singh, Advocate
Mr. Chandra Prakash, Advocate
Mr. Subhro Sanyal, advocate
Mr. G.P. Srivastava, Advocate
Ms. Udit Singh, Advocate
Ms. Reena Pandey, Advocate
Mr. Himanshu Munshi, Advocate
Mr. Gopal Jha, Advocate
Mr. Dushyant Parashar, Advocate
Dr. S.K. Verma, Advocate
Mr. Amit Pawan, Advocate
Mr. Anil Kumar Mishra, Advocate

ASSISTANT REGISTRAR